

C. A. T. Bench, Jaipur

Date of Order	Orders
1.5.2001	<p>Mr. P.N.Jatti, Counsel for the applicant. Mr.N.C.Goyal, Counsel for the respondents.</p> <p>Heard.</p> <p>The learned counsel for the respondents submits that the applicant had prayed for his appointment in Group 'C' as a Sorting Assistant. Vide an order dated 1st March,2001 (Annex.R/1), the applicant has been appointed as a Sorting Assistant on temporary basis and the desired relief has been granted to the applicant. In view of this, the O.A. has become infructuous.</p> <p>The learned counsel for the applicant does not dispute this position.</p> <p>In our opinion, in view of the order Annex.R/1 dated 1st March, 2001, the present application has become infructuous and deserves to be disposed of. The Original Application is, therefore, disposed of accordingly.</p> <p>(S.K.Agrawal) Adm.Member</p> <p>(A.K.Misra) Judl.Member</p> <p>116/2001</p> <p>116/2001</p>